

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 171 OF 2018**

**Dated: 20<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Torrent Power Limited** ..... Appellant(s)  
**Versus**  
**Gujarat Electricity Regulatory Commission** .... Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Palesh Singhai

Counsel for the Respondent(s) : Mr. Mridul Chakravarty  
Mr. Pallav Mongia  
Mr. S.R. Pandey

**ORDER**

Admit. Learned counsel for the respondent may file reply, if any, on or before 22.10.2018 with advance copy to the other side. Rejoinder, if any, may be filed on or before 12.11.2018 with advance copy to the other side.

List the matter on **15.11.2018**. Meanwhile, public notice shall be issued in terms of provisions of the act.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**